

BAIL BOND

**State v. Kanchi Lal @ Ahsok
(BAIL BOND OF SATYA PAL)
FIR No. 110/15
PS: Lahori Gate
U/S:395,397,427,120B IPC &
25,27,59 Arms Act**

29.08.2020

**This court is also working as first link of Sh. Anuj Aggarwal, Ld.
ASJ-03, Central, THC.**

Present: Mr. Pawan Kumar, Ld. Addl. PP for the State through VC.
Mr. Subhash Chauhan, Learned counsel for the applicant / accused
through VC.

IO/SHO is directed to verify the about the surety as well as documents
provided by the surety.

Put up for verification report on 31.08.2020.

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**(Naveen Kumar Kashyap)
ASJ-04/Central/29.08.2020**

BAIL APPLICATION

**State v. Murgan @ Anna
FIR No. 359/2014
PS: Pahar Ganj
U/S: 307,387,120B IPC &
25,27,59 Arms Act.**

29.08.2020

This court is also working as first link of Sh. Anuj Aggarwal, Ld. ASJ-03, Central, THC.

Present: Mr. Pawan Kumar, Ld. Addl. PP for the State through VC.
Mr. Aijas Ahmad, Learned counsel for the applicant / accused through VC.

Reply filed today by the IO to the present application for regular bail of the accused Murgan @ Anna in case FIR no. 359/2014. Copy supplied through electronic mode.

Put up for arguments and appropriate orders on 01.09.2020.

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**(Naveen Kumar Kashyap)
ASJ-04/Central/29.08.2020**

BAIL APPLICATION

**State v. Raja Babu @ Gandhi
FIR No. 146/2018
PS: Timarpur
U/S: 307 IPC**

29.08.2020

This court is also working as first link of Sh. Anuj Aggarwal, Ld. ASJ-03, Central, THC.

Present: Mr. Pawan Kumar, Ld. Addl. PP for the State through VC.
Mr. A.A. Qureshi, Learned counsel for the applicant / accused through VC.

This is the 3rd interim bail application filed by such accused.

Reply already filed by IO. Copy already supplied.

Arguments heard. Inter alia, it is argued that clarifications regarding involvement in other matter is given in High Power Committee Minutes dated 31.07.2020.

Put up for orders/clarifications, if any on 02.09.2020.

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**(Naveen Kumar Kashyap)
ASJ-04/Central/29.08.2020**

BAIL APPLICATION

**State v. Raju Ram Nehra
FIR No. 213/2018
PS: Lahori Gate
U/S: 395,412,120B,34 IPC**

29.08.2020

This court is also working as first link of Sh. Anuj Aggarwal, Ld. ASJ-03, Central, THC.

Present: Mr. Pawan Kumar, Ld. Addl. PP for the State through VC.
Mr. Davinder Hora, Learned counsel for the applicant / accused through VC.

This is an application for regular bail.

Reply already filed.

Arguments in detail heard.

Put up for orders/clarifications on 03.09.2020.

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**(Naveen Kumar Kashyap)
ASJ-04/Central/29.08.2020**

INTERIM BAIL APPLICATION

**State v. Kishan
(Interim Bail of Arjun)
FIR No. 205/2018
PS: Lahori Gate
U/S: 307 IPC**

29.08.2020

This court is also working as first link of Sh. Anuj Aggarwal, Ld. ASJ-03, Central, THC.

Present: Mr. Pawan Kumar, Ld. Addl. PP for the State through VC.
Mr. S.N. Shukla, Learned counsel for the applicant / accused through VC.

Fresh interim bail application based on criteria of Hon'ble High Power Committee filed by the accused Arjun through Jail Superintendent concerned through LAC Sh. S.N. Shukla.

Conduct report of the accused is filed by Jail Superintendent concerned already with such interim bail application.

As per minutes of meeting dated 18.05.2020 of Hon'ble High Court, IO / SHO concerned to file reply, including on the following aspect apart from any other point which IO wants to raise:-

- (i) Report about Previous **conviction**, if any, of present accused/Applicant
- (ii) Further, (in view of direction by Hon'ble HC) ,a report that present accused is **not involved**, in any other case;
- (iii) Date, since when accused is in JC in present case
- (iv) What are **all** the Offences under IPC or other law, which are alleged against present accused in present case .

As such, issue notice of present application to the IO/ SHO concerned.

Put up for report, arguments and further appropriate orders on

03.09.2020.

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**(Naveen Kumar Kashyap)
ASJ-04/Central/29.08.2020**

INTERIM BAIL APPLICATION

**State v. Salim
FIR No. 655/2016
PS: Sarai Rohilla
U/S: 394,397,302,34 IPC**

29.08.2020

This court is also working as first link of Sh. Anuj Aggarwal, Ld. ASJ-03, Central, THC.

Present: Mr. Pawan Kumar, Ld. Addl. PP for the State through VC.
Mr. Akhil Tarun Goel, Learned counsel for the applicant / accused through VC.

Application for granting interim bail filed by accused Salim.

Issue notice to the IO.

Put up for reply, arguments and appropriate orders including regarding medical documents annexed with such interim bail application on 04.09.2020.

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**(Naveen Kumar Kashyap)
ASJ-04/Central/29.08.2020**

Request for release of accused Rohit on personal bond

**State v. Laddan etc.
FIR No. 83/2002
PS: Kashmere Gate
U/S: 148,149,186,353,269,278,436 IPC**

29.08.2020

This court is also working as first link of Sh. Anuj Aggarwal, Ld. ASJ-03, Central, THC.

Present: Mr. Pawan Kumar, Ld. Addl. PP for the State through VC.
Mr. Chetanya Puri, Learned counsel for the applicant / accused through VC.
An application filed by accused Rohit for modification/reduction of bail bond condition and praying for release on personal bond only.

Such application is filed through Jail Superintendent concerned through DLSA.

Issue notice to such application to the State.

Put up for reply, if any arguments and appropriate orders with file on 04.09.2020.

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**(Naveen Kumar Kashyap)
ASJ-04/Central/29.08.2020**

BAIL APPLICATION

**State v. Varun Dev Tyagi
(Bail of Vikas Kaushik @ Sunny)
FIR No. 524/2014
PS: Burari
U/S: 364,302,201,120B IPC &
25,27,54 Arms Act**

29.08.2020

**This court is also working as first link of Sh. Anuj Aggarwal, Ld.
ASJ-03, Central, THC.**

Present: Mr. Pawan Kumar, Ld. Addl. PP for the State through VC.
Mr. Mukesh Kumar, Learned counsel for the applicant / accused
through VC.

No time left and certain clarifications required. As such, put up for
orders/clarifications, if any on 01.09.2020.

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**(Naveen Kumar Kashyap)
ASJ-04/Central/29.08.2020**

INTERIM BAIL APPLICATION

**State v. Sunil
(applicant SONU)
FIR No. 415/2015
PS: Kotwali
U/S: 395,397,365,412,102B,34 IPC**

29.08.2020

**This court is also working as first link of Sh. Anuj Aggarwal, Ld.
ASJ-03, Central, THC.**

Present: Mr. Pawan Kumar, Ld. Addl. PP for the State through VC.
Mr. U.S. Gautam, Learned counsel for the applicant / accused
through VC.

Reply already filed.

Arguments in detailed heard.

Put up for arguments/clarifications, if any on 01.09.2020.

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**(Naveen Kumar Kashyap)
ASJ-04/Central/29.08.2020**

INTERIM BAIL APPLICATION

**State v. Ankit & others
(APPLICATIONS OF GAUTAM)**

FIR No. 70/2019

PS: Sarai Rohilla Railway Station

29.08.2020

This court is also working as First Link of Learned ASJ-03 Mr. Anuj Aggarwal, Central District, Delhi.

**Present: Mr. Pawan Kumar, Ld. Addl. PP for the State through VC.
Mr. Hari Krishan, learned counsel for applicant through VC.**

Part arguments heard in detail.

Put up for clarification regarding medical condition of the father of the accused. If no reply filed about medical condition ,then the same be filed by the next date of hearing.

Put up for further reply, arguments and appropriate order for 02/09/2020.

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(Naveen Kumar Kashyap)

ASJ-04/Central/29.08.2020

Application for Extension of Interim Bail

FIR No. :01/2019

PS:Darya Ganj

STATE v Manish @ Monish s/o Surender Singh

U/S: 392, 397, 34 IPC & 25, 54, 59 Arms Act

29.08.2020.

Present: Mr. Pawan Kumar, Ld. Addl. PP for the State through VC.
Mr. Pravin Kumar Pachauri, learned counsel for the applicant / accused through VC.

1. Vide this order, application dated 28.08.2020 for extension of interim bail filed by accused through counsel is disposed off.

2. It is stated that earlier he was granted interim bail vide order dated **01/06/2020** passed by Mr. Deepak Dabas, learned ASJ-Special Judge NDSP Central, Delhi and the same was later extended by this court vide order dated **14/07/2020** in view of the order passed by the Hon'ble High Court. Now, it is prayed that there is another order dated 24.08.2020 passed by Hon'ble High Court, and in view of the same, interim bail of the accused be extended further.

3. Arguments heard from both the sides and I have gone through the record including earlier interim bail orders passed in this case about this accused.

4. At this stage it may be noted that Full bench of Hon'ble High Court of Delhi in its latest order dated 24/08/2020 in W.P.(C) 3037/2020 titled as "Court on its own motion v. Govt. of NCT of Delhi & Anr., further extend the implementation of their directions contained in earlier order dated 25th March, 2020, 15th May, 2020 and 15th June and 13th July 2020, till 31st October, 2020 with the same terms and conditions.

5. In view of such order and clarification dated 24.08.2020 by Hon'ble High Court, there is no need to pass any specific order in the present application. Same is disposed off accordingly.

6. Both sides are at liberty to collect the order through electronic mode. **A copy of this order be sent to Jail Superintendent concerned. Further a copy of this order be given to IO through electronic mode.**

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(Naveen Kumar Kashyap)
ASJ-04/Central/Delhi/29.08.2020

Application for Extension of Interim Bail

FIR No. :133/2017

PS:Sarai Rohilla Railway Station

STATE v Hardeep Singh @ Ranjeet s/o Patel Singh @ Jalim Singh

U/S: 392, 397, 34 IPC r/w 137, 146 IR Act

29.08.2020.

Present: Mr. Pawan Kumar, Ld. Addl. PP for the State through VC.
Mr. Deepak Ghai, learned counsel for the applicant / accused through VC.

1. Vide this order, application dated 28.08.2020 for extension of interim bail filed by accused through counsel is disposed off.

2. It is stated that earlier he was granted interim bail vide order dated 10/06/2020 by this court for 45 days and further in view of the order dated 13/07/2020 passed by the Hon'ble High Court his interim bail was extended vide order of this court dated 30/07/2020. Now, it is prayed that there is another order dated 24.08.2020 passed by Hon'ble High Court, and in view of the same, interim bail of the accused be extended further.

3. Arguments heard from both the sides and I have gone through the record including earlier interim bail orders passed in this case about this accused.

4. At this stage it may be noted that Full bench of Hon'ble High Court of Delhi in its latest order dated 24/08/2020 in W.P.(C) 3037/2020 titled as "Court on its own motion v. Govt. of NCT of Delhi & Anr., further extend the implementation of their directions contained in earlier order dated 25th March, 2020, 15th May, 2020 and 15th June and 13th July 2020, till 31st October, 2020 with the same terms and conditions.

5. In view of such order and clarification dated 24.08.2020 by Hon'ble High Court, there is no need to pass any specific order in the present application. Same is disposed off accordingly.

6. Both sides are at liberty to collect the order through electronic mode. **A copy of this order be sent to Jail Superintendent concerned. Further a copy of this order be given to IO through electronic mode.**

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(Naveen Kumar Kashyap)
ASJ-04/Central/Delhi/29.08.2020

Application for Extension of Interim Bail

FIR No. :190/2013
PS:Rajender Nagar
STATE v Bunty S/o Mitra Pal
U/S: 302, 394, 411, 34 IPC

29.08.2020.

Present: Mr. Pawan Kumar, Ld. Addl. PP for the State through VC.
Mr. S.K.Sharma, learned counsel for the applicant / accused through VC.

1. Vide this order, application dated 27.08.2020 for extension of interim bail filed by accused through counsel is disposed off.
2. It is stated that earlier he was granted interim bail for 45 days vide order dated **04/07/2020** passed by this court. Further, this court has extended his interim bail vide order dated **17/08/2020**, in view of the order dated 13/07/2020 passed by the Hon'ble High Court. Now, it is prayed that there is another order dated 24.08.2020 passed by Hon'ble High Court, and in view of the same, interim bail of the accused be extended further.
3. Arguments heard from both the sides and I have gone through the record including earlier interim bail orders passed in this case about this accused.
4. At this stage it may be noted that Full bench of Hon'ble High Court of Delhi in its latest order dated 24/08/2020 in W.P.(C) 3037/2020 titled as "Court on its own motion v. Govt. of NCT of Delhi & Anr., further extend the implementation of their directions contained in earlier order dated 25th March, 2020, 15th May, 2020 and 15th June and 13th July 2020, till 31st October, 2020 with the same terms and conditions.
5. In view of such order and clarification dated 24.08.2020 by Hon'ble High Court, there is no need to pass any specific order in the present application. Same is disposed off accordingly.
6. Both sides are at liberty to collect the order through electronic mode. **A copy of this order be sent to Jail Superintendent concerned. Further a copy of this order be given to IO through electronic mode.**

NAVEEN KUMAR
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(Naveen Kumar Kashyap)
ASJ-04/Central/Delhi/29.08.2020

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Application for Extension of Interim Bail

FIR No. :48/2015

PS:Nabi Karim

STATE v Ajay @ Nathu @ Sunny

U/S: 186, 353, 307, 201, 75, 34 IPC & 25, 27, 54, 59 Arms Act

29.08.2020.

Present: Mr. Pawan Kumar, Ld. Addl. PP for the State through VC.
Mr. Deepak Sharma, learned counsel for the applicant / accused through VC.

1. Vide this order, application dated 28.08.2020 for extension of interim bail filed by accused through counsel is disposed off.
2. It is stated that earlier he was granted interim bail vide order dated 29/06/2020 and the same was further extended vide order dated 20/08/2020 passed by this court in view of the order dated 13/07/2020 passed by the Hon'ble High Court. Now, it is prayed that there is another order dated 24.08.2020 passed by Hon'ble High Court, and in view of the same, interim bail of the accused be extended further.
3. Arguments heard from both the sides and I have gone through the record including earlier interim bail orders passed in this case about this accused.
4. At this stage it may be noted that Full bench of Hon'ble High Court of Delhi in its latest order dated 24/08/2020 in W.P.(C) 3037/2020 titled as "Court on its own motion v. Govt. of NCT of Delhi & Anr., further extend the implementation of their directions contained in earlier order dated 25th March, 2020, 15th May, 2020 and 15th June and 13th July 2020, till 31st October, 2020 with the same terms and conditions.
5. In view of such order and clarification dated 24.08.2020 by Hon'ble High Court, there is no need to pass any specific order in the present application. Same is disposed off accordingly.
6. Both sides are at liberty to collect the order through electronic mode. **A copy of this order be sent to Jail Superintendent concerned. Further a copy of this order be given to IO through electronic mode.**

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(Naveen Kumar Kashyap)
ASJ-04/Central/Delhi/29.08.2020

Application for Extension of Interim Bail

FIR No. 518/2016
PS: Sarai Rohilla
STATE v Aryan Dass
U/S: 302 IPC

29.08.2020.

Present: Mr. Pawan Kumar, Ld. Addl. PP for the State through VC.
Mr. Dalip Mishra, learned counsel for the applicant / accused through VC.

1. Vide this order, application dated 21.08.2020 for extension of interim bail filed by accused through counsel is disposed off.
2. It is stated that earlier he was granted interim bail vide order dated **03/07/2020** for 45 days and he was released on 10/07/2020 and the same was further extended till today by this court. Now, it is prayed that there is another order dated 24.08.2020 passed by Hon'ble High Court, and in view of the same, interim bail of the accused be extended further.
3. Arguments heard from both the sides and I have gone through the record including earlier interim bail orders passed in this case about this accused.
4. At this stage it may be noted that Full bench of Hon'ble High Court of Delhi in its latest order dated 24/08/2020 in W.P.(C) 3037/2020 titled as "Court on its own motion v. Govt. of NCT of Delhi & Anr., further extend the implementation of their directions contained in earlier order dated 25th March, 2020, 15th May, 2020 and 15th June and 13th July 2020, till 31st October, 2020 with the same terms and conditions.
5. In view of such order and clarification dated 24.08.2020 by Hon'ble High Court, there is no need to pass any specific order in the present application. Same is disposed off accordingly.
6. Both sides are at liberty to collect the order through electronic mode. **A copy of this order be sent to Jail Superintendent concerned. Further a copy of this order be given to IO through electronic mode.**

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(Naveen Kumar Kashyap)
ASJ-04/Central/Delhi/29.08.2020

Application for Extension of Interim Bail

FIR No. 292/2014
PS:Rajinder Nagar
STATE v Muni @ Moni
U/S: 302, 392, 397, 411, 120B, 34 IPC

29.08.2020.

Present: Mr. Pawan Kumar, Ld. Addl. PP for the State through VC.
Mr. Chirag Khurana, learned counsel for the applicant / accused through VC.

1. Vide this order, application dated 25.08.2020 for extension of interim bail filed by accused through counsel is disposed off.
2. It is stated that earlier she was granted interim bail vide order dated 11/06/2020 and the same was further extended vide order of this court dated 22/07/2020. Now, it is prayed that there is another order dated 24.08.2020 passed by Hon'ble High Court, and in view of the same, interim bail of the accused be extended further.
3. Arguments heard from both the sides and I have gone through the record including earlier interim bail orders passed in this case about this accused.
4. At this stage it may be noted that Full bench of Hon'ble High Court of Delhi in its latest order dated 24/08/2020 in W.P.(C) 3037/2020 titled as "Court on its own motion v. Govt. of NCT of Delhi & Anr., further extend the implementation of their directions contained in earlier order dated 25th March, 2020, 15th May, 2020 and 15th June and 13th July 2020, till 31st October, 2020 with the same terms and conditions.
5. In view of such order and clarification dated 24.08.2020 by Hon'ble High Court, there is no need to pass any specific order in the present application. Same is disposed off accordingly.
6. Both sides are at liberty to collect the order through electronic mode. **A copy of this order be sent to Jail Superintendent concerned. Further a copy of this order be given to IO through electronic mode.**

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(Naveen Kumar Kashyap)
ASJ-04/Central/Delhi/29.08.2020